

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405

IA/1935/ND/2023 IN IB/282/ND/2022

IN THE MATTER OF:

Ezeego one Travel & Tours Limited	...	Applicant
Versus		
TSI Yatra Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Nipun Gautam, Advs.
For the Respondent : Mr. Gopal Jain, Ms. Vishrutyi, Ms. Ridhima
Sharma, Advs.

ORDER

Heard the submissions made by the Counsel for the Operational Creditor and Counsel for the Corporate Debtor. Counsel for the Operational Creditor has submitted that he is taking steps to file reply in IA No. 1935/ND/2023. Counsel for the Corporate Debtor has submitted that the issue raised in the application with regard to applicability of Section 10A has to be heard first. Since order is already passed to hear Section 10A application as well as the main matter together in the same priority, Section 10A application as well as main matter will be heard together on the next date of hearing. Counsel for the Corporate Debtor is at liberty to raise Section 10A as a preliminary objection in the matter.

Let the matter be fixed for 26.05.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)